

6.9.05

SN/GP

C-I

Mr. Shafik MA

Mr. Sunil Jose, ACGSC

Post after vacation (19-9-05)

By order

COI

asp

18.09.2005

NR/GP

C-II

(29)

Mr. Shafik M.A

Mr. Sunil Jose, ACGSC

Heard. Orders pronounced in Open Court.

GP(JM)

NR(AM)

19.09.2005

vs

31.1.06

C-I

MA No.87/06 in OA 505/04

Mr. Sunil Jose

Mr. Shafik M.A

This M.A is extension of time for implementation of the orders in O.A 505/04. When the matter came up to-day, the counsel for the respondents in the O.A submitted that the respondents are ~~being taken~~ ^{available} action for compliance of the orders and seeks further time for 6 weeks to issue sanction orders as well as to make monetary benefits to the applicant. In view of the submissions, six weeks time is granted to comply with the orders. The M.A is allowed.

GP(JM)

SN(VC)

kkj

Final order verified.
21/9/05
COI

W.A. amg

Copies of f.o
ready on

22.9.05

22.9.05

W.A. amg

1.0 1032ed on
2.2.06

08.03.2006
(23)

SN/GP

C-1

Mr. Sunil Jose (rep)
Mr. Shafik M.A

MA 199/06 : (For extension of time)

This MA is for extension of time by three weeks for complying the orders of this Tribunal. In the circumstances, extension of three weeks time is granted for compliance of the orders. MA is allowed.

GP(JM)

08.03.2006

SN(VC)

VS

28.4.06

NR.&GP

C-II

14

Mr. Shafik

Mr. Sunil Jose (rep)

Registry's Note

As per the Judgement dated 19.9.2005 Hon'ble Court was directed the respondents to file a compliance report within one month. Now Mr. Sunil Jose, ACGSC, Counsel for the respondents has filed a statement of compliance report with Receipt-cum-undertaking on 13.4.2006.

The compliance report filed by the respondents is being acknowledged by the applicant. He is satisfied therewith. The matter is closed.

GP(JM)

28.4.06

NR(AM)

IV

Submitted please .